Consultation prior to filing of notice of the proposed combination under sub section (2) of section 6 of the Competition Act, 2002

1. As indicated earlier and in accordance with the international best practices, the Competition Commission of India is happy to inform the availability of the facility of informal and verbal consultation with the staff of CCI prior to the filing of notice to a proposed combination in terms of regulation 5 of Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Regulations, 2011, under sub section (2) of section 6 of the Competition Act, 2002.

2. For seeking an appointment for a pre-filing consultation (“PFC”), the parties to the proposed combination may contact the Combination Division on email ID: cci-consult@nic.in. It may be noted that such consultations are generally scheduled within 5-7 days of receipt of the request for consultation. At present, PFCs are being scheduled in the second half on Fridays.

3. While seeking appointment for consultation, the parties are requested to provide the following details regarding the proposed combination, without disclosing any confidential information:
   a. Basic details of the proposed combination including various steps involved in the same;
   b. A brief description of the relevant market(s) and sector(s) involved;
   c. The likely impact of the proposed combination on competition in those markets and sectors in general terms;
   d. key issues regarding which the parties wish to seek consultation from the Commission;
   e. Any other details which according to the parties may be pertinent for a meaningful consultation.

4. Prior to the consultation, the staff of the Commission may also ask the parties to provide additional information. It may be noted that the guidance would be given as an additional assistance facility, and would not be deemed to be the opinion of the Commission in any manner, whatsoever, and such guidance will not be binding on the Commission. The guidance provided during PFC should not be quoted by the parties in the notice filed with the Commission.

By Order

Secretary